

ITEM NO.79+80

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 9039/2025

[Arising out of impugned final judgment and order dated 07-11-2024 in CRLA No. 413/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SARDAR KUVARI

PETITIONER(S)

VERSUS

MATA PRASAD & ORS.

RESPONDENT(S)

(IA No. 95345/2025 - CONDONATION OF DELAY IN FILING
 IA No. 95065/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
 IA No. 95347/2025 - EXEMPTION FROM FILING O.T.
 IA No. 95348/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

ITEM NO.80
SECTION II

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 12654/2025

[Arising out of impugned final judgment and order dated 07-11-2024 in CRA No. 413/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PUTTAN

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT(S)

[TO BE TAKEN UP ALONG WITH D.No. 9039/2025]
 IA No. 90825/2025 - CONDONATION OF DELAY IN FILING
 IA No. 90830/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 90827/2025 - EXEMPTION FROM FILING O.T.
 IA No. 91571/2025 - INTERVENTION/IMPLEADMENT)

Date : 28-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.

Mr. Ardhendumauli Kr. Prasad, Sr. Adv.
Ms. Taruna Ardhendumauli Prasad, Adv.
Mr. Shivank S. Singh, Adv.
Mr. Anushe Rathore, Adv.
Mr. Rohit Nair, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Application seeking permission to file the Special Leave Petition is allowed.
2. Delay condoned.
3. Leave granted.
4. Hearing expedited.
5. In the meanwhile, learned counsel appearing for the complainant shall file the Power of Attorney.
6. Tag with SLP (Crl.) No.2441/2025 and connected matter(s).
7. Application seeking impleadment filed by the applicant to be impleaded as party respondents in SLP (Crl.) Diary No.12654 of 2025 is allowed. Amended memo of parties be filed within two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(PREETI SAXENA)
COURT MASTER (NSH)